

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. MA 561 of 2002

Date of order : 14.2.2003

Present : Hon'ble Mr.B.P.Singh, Administrative Member

Hon'ble Mr.N.Prusty, Judicial Member

SUJAN KR. KARMAKAR

VS

UNION OF INDIA & ORS.

For the applicant : Ms.B.Mondal, counsel

For the respondents : Mr.S.P.Kar, counsel (Off.Resp.)
Ms.B.Banerjee, counsel (Pvt.Resp.)

O R D E R

B.P.Singh, A.M.

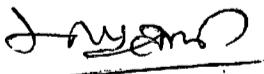
This MA has been filed for making amendment in the OA in paragraph 4.2 as stated in paragraph 1 of the MA. Ld. counsel for the respondents submits that they have no objection to such prayer.

2. Prayer is allowed. Necessary amendments be carried out.

3. There were a number of MAs filed in this OA namely MA 278/02, MA 81/02, MA 82/02 and MA 406/02 and all of them were disposed of by a common order dated 27.9.02. From the perusal of the order it is clear that the order passed in OA 605/97 has not been complied with by the respondents. They should first comply with the order. Then the question of fixing the date in the OA will arise.

4. The present MA stands disposed of.


MEMBER (J)


MEMBER (A)

in